

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI  
Record of Proceedings**

**Petition No. 170/2008**

- Coram : Dr. Pramod Deo, Chairperson  
Shri R.Krishnamoorthy, Member  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member
- Date of Hearing : 21.4.2009
- Subject : Determination of final transmission tariff for (i) 220 kV S/C Unchahar-Raibareilly transmission line alongwith associated bays at Raibareilly, LILO of 220 kV D/C Unchahar-Lucknow transmission line at Raibareilly and 100 MVA, 220/132 kV ICT-III at Raibareilly along with associated bays (DOCO 1.8.2007) and (ii) 100MVA, 220/132 kV ICT-III at Raibareilly sub-station along with associated bays (DOCO 1.11.2007) under Unchahar-III transmission system in Northern Region for the period 2004-09.
- Petitioners : Power Grid Corporation of India Ltd., Gurgaon
- Respondents : 1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur  
2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer  
3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur  
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur  
5. Himachal Pradesh State Electricity Board, Shimla  
6. Punjab State Electricity Board, Patiala  
7. Haryana Power Purchase Centre, Panchkula  
8. Power Development Department, Govt. of J&K, Jmmu  
9. Uttar Pradesh Power Corporation Ltd, Lucknow  
10. Delhi Transco Ltd, New Delhi  
11. BSES Yamuna Power Limited, New Delhi  
12. BSES Rajdhani Power Ltd., New Delhi  
13. North Delhi Power Ltd., New Delhi  
14. Chief Engineer, Chandigarh Administration, Chandigarh  
15. Uttaranchal Power Corporation Ltd, Dehradun  
16. North Central Railway, Allahabad
- Parties present : 1. Shri V.V.Sharma, PGCIL  
2. Shri A.K.Nagpal, PGCIL  
3. Shri B.C.Pant, PGCIL  
4. Ms. Sangeeta Edwaros, PGCIL  
5. Shri M.M.Mondal, PGCIL  
6. Shri V.K.Gupta, Consultant, UPPCL, JVVNL  
3. Shri S.N.Singh, UPPCL

The petition has been filed for approval of final tariff for (i) 220 kV S/C Unchahar-Raibareilly transmission line along with associated bays at Raibareilly,

LILO of 220 kV D/C Unchahar-Lucknow transmission line at Raibareilly and 100 MVA, 220/132 kV ICT-III at Raibareilly along with associated bays and (ii) 100 MVA, 220/132 kV ICT-III at Raibareilly sub-station along with associated bays under Unchahar-III transmission system (the transmission system) in Northern Region from the date of commercial operation of respective transmission assets to 31.3.2009.

2. The representative of the petitioner submitted that there was overall decrease in capital cost as compared to the approved cost. He explained that the estimated completion cost was Rs. 5902 lakh as against the approved cost of Rs. 7346 lakh. The decrease in cost was mainly on account of deletion of 132 kV switchyard and control panels from the scope of work. With the deletion of 132 kV switchyard, it was explained, requirement of land had also reduced from 18.39 acres to 11 acres (approximately), resulting in reduction in cost by around Rs. 1188 lakh and also that land rate notified by Government was less than estimated rate.

3. Shri Gupta appearing on behalf of the UPPCL and JVVNL raised an issue whether the estimated completion cost of the transmission system after the reduction in the scope of work was less than the approved cost and sought a clarification on the issue. He added that the petitioner should submit the detailed cost break-up of different cost elements involved in the estimated completion cost. Shri Gupta also stated that the petitioner had filed the petition with additional capital expenditure which was mainly either on account of balance payments or retention money. He requested the petitioner to furnish details of balance work/ committed liabilities along with the main petition.

4. The Commission directed the petitioner to furnish the following information for prudence check of the capital cost, namely:

- (i) Cost break-up of different elements as per the completion cost as well as estimated approved cost; and
- (ii) Reasons for cost escalation, in case cost of the elements involved with the reduced scope of work was more than the estimated cost.

5. The above information may be filed by the petitioner within two weeks, duly supported by affidavit, with copy to the respondents.

6. Subject to above, Commission reserved the order.

Sd/-  
**(K.S.Dhingra)**  
**Chief (Legal)**